

FIR No. 18/2020
PS: Patel Nagar
U/s : 392/397/411/34 IPC
State Vs. Raman Kumar


28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused (through video-conferencing on CISCO webex).

Accused Raman Kumar, S/o Shri Raj Kumar, R/o House No.T-90, Baljeet Nagar, Delhi (accused is in JC)

Reply of IO perused. Chargesheet has been filed in the present case. Accordingly, bail application be put up before the concerned court on 29.08.2020.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020

FIR No. 0074/2020
PS: Ranhola
U/s : 324/195A/506 IPC
State Vs. Harvinder Singh


28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Sanjay Kumar, (through video-conferencing on CISCO webex).

Accused Harvinder Singh, S/o Shri Tirath Singh, R/o C-1443, Jahangir Puri, Delhi (accused is in JC).

Reply of IO perused. Chargesheet has been filed in the present case. Accordingly, bail application be put up before the concerned court on 29.08.2020.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020

FIR No. 119/2020
PS: Tilak Nagar
U/s : 379, 420 IPC
State Vs. Akash Dass

28.08.2020


Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri K.K.Bharti (through video-conferencing on CISCO webex).

Accused Akash Dass, S/o Lakhan Dass, R/o D-65, Vishnu Garden, Khyala, Tilak Nagar, Delhi (accused is in JC).

As per the reply of IO, accused has not been arrested in the given FIR No.119/2020 and correct FIR no.be provided. Applicant/counsel for applicant is directed to verify the correct FIR No. for the present bail application.

Put up for consideration on 29.08.2020.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020

E.FIR No. 10877/2020
PS: Patel Nagar
U/s : 411/34 IPC
State Vs. Aakash @ Soni


28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Ms. Kusum (through video-conferencing on CISCO webex).

Accused Aakash @ Soni, S/o Munna R/o 3026/43, Gali no.4, Ranjeet Nagar, Delhi (accused is in JC).

Reply of IO perused. Chargesheet has been filed in the present case. Accordingly, bail application be put up before the concerned court on 29.08.2020.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020

FIR No. 507/2020
PS: Punjabi Bagh
U/s : 379/411 IPC
State Vs. Yogesh

28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Vijay Yadav, (through video-conferencing on CISCO webex).

Accused Yogesh S/o late Ram Preet, R/o Jhuggi No.164, W-45R, Block P-1, Sultan Puri, Delhi (accused is in JC)

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is in JC since 06.08.2020 and the accused is an innocent person and has not committed any offence at all. It is further stated that accused is a poor person and belongs to a respectable family. It is further stated that investigation against the accused has been completed and no fruitful purpose would be served by keeping the accused in JC.

Reply of IO perused.

IO has no objection to grant of bail to the accused.

Ld. APP for the state has objected to the bail application on the ground that recovery has been effected from the accused.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.




*Copy received
Vijay Yadav Adv
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18/20*

2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail. Copy of this order be given dasti as prayed for.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020

FIR No. 319/2020

PS: Mundka

U/s : 379/356/411/34 IPC

State Vs. Manoj Kumar

28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri R.B.Gaur (through video-conferencing on CISCO webex).

Accused Manoj Kumar @ Monu S/o Subedar, R/o House no.20A, Amar colony, Nangloi, Delhi (accused is in JC)

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused has been arrested by the police of PS Mundka on 14.07.2020 and since then the accused is in JC. It is further stated that all the investigation has been completed and there is no further detention to the accused behind the bar.

Reply of IO perused.

IO has opposed the bail application on the ground that recovery has been effected from the accused and there is no control of his family on the accused. Accused can repeat similar offence if released on bail.

Ld. APP for the State has opposed the bail application and argued that recovery has been effected from the accused and there is no control of his family on the accused. Accused can repeat similar offence if released on bail.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned



subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail. Copy of this order be given dasti as prayed for.

**MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020**

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FIR No. 472/2020

PS: Tilak Nagar

U/s : 25/54/59 Arms Act

State Vs. Gurdeep Singh

28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Ram Avtar, (through video-conferencing on CISCO webex).

Accused Gurdeep Singh, S/o Pritam Singh, R/o B-64B, Tilak Nagar, Delhi (accused is in JC)

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is not a previous convict or habitual offender. Accused is permanent resident of Delhi and sole bread earner of his family.

Reply of IO perused.

IO has opposed the bail application on the ground that accused is very desperate criminal and also drugs addict. He can jump the bail or may commit crime.

Ld. APP for the state has objected to the bail application on the ground that accused can jump the bail.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:


1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.



3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail. Copy of this order be given dasti as prayed for.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020

FIR No. 640/2020

PS: Punjabi Bagh

U/s : 356/379/411/385/507/120B/34 IPC

State Vs. Bhim Soni

28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Mr. Ayub Khan, (through video-conferencing on CISCO webex).

Accused Bhim Singh, S/o Triloki Nath, R/o Village Khakho Pur, PS Machhali Shahar, Junpur, UP (accused is in JC)

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that complainant lodged online lost complaint and did not take any further action. It is further stated that the allegations made in the FIR against the accused are false and frivolous. Accused is not named in the FIR and infact he was not present at the spot, when the alleged incident was occurred. Complainant had failed to identify the accused in TIP.

Reply of IO perused.

IO has opposed the bail application on the ground that accused can repeat the offence if released on bail. It is further submitted that recovery has been effected from the accused.

Ld. APP for the State has opposed the bail application and argued that accused can repeat the offence if released on bail.


In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail. Copy of this order be given dasti as prayed for.

Handwritten notes:
Shri. Gopal Singh
Jail Superintendent
Delhi
28/08/20


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020

FIR No. 0119/2020

PS: Crime Branch

U/s : 33/38/58 Delhi Excise Act

State Vs. Gurdeep Singh @ Kake

28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri R.K.Singh (through video-conferencing on CISCO webex).

Accused Gurdeep Singh @ Kake, S/o Balvinder Singh R/o HMP 132, Raghuvli Nagar, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused has been falsely implicated by the police in the present matter. Accused has not committed any offence as alleged by the police. The police has been mentioned the name of the accused in the FIR on the basis of information collected from the informant. It is further submitted that accused has not driven the vehicle as alleged by the police nor was in present at the spot.

Reply of IO perused.

IO has opposed the bail application on the ground that case is at the initial stage. Accused has a previous involvement.

Ld. APP for the state has opposed the bail application on the ground that case is at the initial stage. Accused has a previous involvement.

Considering that the case is at the initial stage and investigation of the case is pending as well as the gravity of the offence alleged, the bail application of accused stands dismissed.

Copy of order be uploaded on the District Court website. Copy of bail application and reply of bail application filed by IO be supplied to the counsel for accused through electronic mode.



**MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020**

FIR No. 0507/2020

PS: Moti Nagar

U/s : 381 IPC

State Vs. Pooja Gupta

28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Lokesh Kumar Khanna (through video-conferencing on CISCO webex).

Accused Pooja Gupta, W/o Dilip Gupta, R/o 33/195, IIIrd floor, Trilok Puri, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused has been falsely arrested in the said case by the police officials of the PS Moti Nagar and since then accused is in JC since 22.07.2020. The name of the accused Pooja Gupta was mentioned in the present FIR and the accused was arrested after throughout and in order to take revenge of the complainant. It is further stated that accused is sole bread earner of her family and the entire family members depends upon the earning of the accused.

Reply of IO perused.

IO has opposed the bail application on the ground that accused can repeat the offence if released on bail and permanent address of accused is yet to be verified. Recovery has been effected from the accused.

Ld. APP for the state has opposed the bail application on the ground that accused has no permanent residential address in Delhi and part recovery has been effected from the accused and remaining investigation regarding the remaining recovery is pending in the present case.

Considering that the case is at the initial stage and investigation of the case is pending as well as the gravity of the offence alleged, the bail application of accused stands dismissed.



Copy of order be uploaded on the District Court website. Copy of bail application and reply of bail application filed by IO be supplied to the counsel for accused through electronic mode.



MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020

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D-63/11

28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Satendra Singh (through video-conferencing on CISCO webex).

Accused Amit, S/o Shri Niwas, R/o Village Paldi, Sonapat, Haryana (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is in JC since 13.08.2020 and investigation has already been completed against the accused and no fruitful purpose will be served keeping the in JC. Accused undertakes to abide by terms and conditions imposed him by the Hon'ble court. Accused is sole bread earner of his family and all the family members are depending upon the accused.

Reply of IO perused.

IO has opposed the bail application on the ground that accused can repeat the offence if released on bail and permanent address of accused is yet to be verified.

Ld. APP for the state has opposed the bail application on the ground that accused can repeat the offence if released on bail and permanent address of accused is yet to be verified.

Considering that the case is at the initial stage and investigation of the case is pending as well as the gravity of the offence alleged, the bail application of accused stands dismissed.

Copy of order be uploaded on the District Court website. Copy of bail application and reply of bail application filed by IO be supplied to the counsel for accused through electronic mode.



MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020

FIR No. 650/2020
PS: Punjabi Bagh
U/s : 392/394/34 IPC
State Vs. Rohit

28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. LAC for accused Shri Kushal Dahiya (through video-conferencing on CISCO webex).


Accused Rohit S/o Rajiv R/o 224, Gali no.7, Padam Nagar, Sarai Rohilla, Delhi (accused is in JC).

Reply of IO perused.

As per the reply, accused has been ordered to be released by the court vide order dated 29.07.2020.

Copy of order dated 29.07.2020 perused.

Since accused has already been ordered to be released by the court on furnishing personal bond, present bail application has become infructuous. It stands dismissed accordingly.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020

FIR No. 247/2020

PS: Ranjit Nagar

U/s : 381/411/120B/34 IPC

State Vs. Pankaj

28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Applicant in person.

This application has been moved by applicant seeking release of following articles seized during his personal search by police:

1. One mobile phone (Nokia),
2. One wallet.
3. One wrist watch (Gucci).

IO has filed his reply, same is taken on record. IO has stated in reply that he has no objection to release of following articles seized during personal search of accused.

1. One brown colour purse, Rs.170 in cash, ID card, PAN card, ATM card, Kotak Bank, ATM AXIS Bank, ATM, ICICI Bank,
2. One key of scooty,
3. One mobile phone Nokia Black colour,
4. One wrist watch.

Heard. Perused.


Application is allowed.

Let the above said articles as per reply of IO be released to the applicant.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

*Order copy
Perused
A. Sharma*


**MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020**

28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Applicant in person.

This application has been moved by applicant seeking release of **vehicle bearing no.DL11SM0336** on superdari.

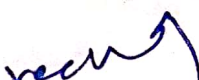
Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the rightful owner of the vehicle.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no..**DL11SM0336** be released to the applicant/rightful owner on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020



28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Applicant in person.

This application has been moved by applicant seeking release of **vehicle bearing no.DL-10SV-6482** on superdari.

Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the rightful owner of the vehicle.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL-10SV-6482** be released to the applicant/rightful owner on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020

FIR No. 353/2020

PS: Kirti Nagar

U/s : 356/379/411 IPC

State Vs. Kasim

28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Sunil Tomar (through video-conferencing on CISCO webex).

Accused Kasim, S/o Sahil, R/o E-9, Gali no.1, Shashtri Park, Seelampur, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is a young man and sole bread earner of his family. Accused is no more required for any further investigation.

Reply of IO perused.

IO has opposed the bail application on the ground that accused can jump the bail and commit similar offence. Accused has no permanent address in Delhi.

Ld. APP for the state has opposed the bail application on the ground that accused can jump the bail and commit similar offence. Accused has no permanent address in Delhi.

Considering that the case is at the initial stage and investigation of the case is pending as well as the gravity of the offence alleged, the bail application of accused stands dismissed.

Copy of order be uploaded on the District Court website. Copy of bail application and reply of bail application filed by IO be supplied to the counsel for accused through electronic mode.

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Shri Vishvjeet Yadav
28/08/2020*



**MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020**

e-FIR No. 15239/2020
PS Punjabi Bagh
State Vs. Jaspreet Singh

27.08.2020

This is an application received from Ld. CMM Office on behalf of applicant Jaspreet Singh for calling status report in respect of release of applicant Jaspreet Singh.

Present: Sh. Arvind Dahiya, Ld. APP for the State

Let report be called from concerned Jail Superintendent for

28.08.2020.

[RAKESH KUMAR-II]
Duty MM-II (West District)
THC/Delhi/27.08.2020

28.8.2020

Re. Ld. APP for state on webex status report from jail superintendent received. Copy of this status report be served to counsel for applicant. Application is disposed off.

duty MM / west
Delhi

See
Copy of status report
supplied.
@
Adilmaad

FIR No. 563/20

PS: Tilak Nagar

U/s : 25/30/54/59 Arms Act

28.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Applicant in person.

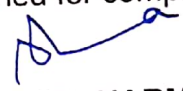
This application has been moved by applicant seeking release of **vehicle bearing no.DL-10CA-4575** on superdari.

Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the rightful owner of the vehicle.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL-10CA-4575** be released to the applicant/rightful owner on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/28.08.2020

Copy Received
